

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3928
ANSWERED ON:14.12.2009
FUNDS/FINANCIAL ASSISTANCE TO NGOSs
Balram Shri P.;Vivekanand Dr. G.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details regarding the quantum of grants-in-aid to be provided to Non-Governmental Organisations (NGOs) for the welfare of poor people during the Eleventh Five Year Plan;
- (b) the number of NGOs, State-wise presently engaged in the welfare activities and getting grants-in-aid in the country;
- (c) the number of NGOs blacklisted so far and the quantum of funds recovered from them during the last five years; and
- (d) the steps taken by the Government to ensure proper utilization of these grant-in-aid provided to NGOs?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

- (a) The mandate of the Ministry is to implement the schemes/programmes for educational, economic and social empowerment of Scheduled Castes, Other Backward Classes, Persons with Disability, Senior Citizens and Victims of substance abuse. An outlay of Rs. 1730 crore has been allocated for providing grants-in-aid to the Non Governmental Organizations (NGOs) under various schemes/programmes to be implemented by them for the welfare of these target groups during the Eleventh Five Year Plan (2007-12)
- (b) A statement is enclosed at Annexure.
- (c) Seventy Four NGOs have been blacklisted so far and appropriate action is taken in such cases including requesting the State Governments to recover the grants.
- (d) The Ministry ensures proper utilization of grants-in-aid released to NGOs in the following ways:
 - (i) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of audited accounts and Utilization Certificates in respect of previous grants sanctioned which have become due.
 - (ii) Review of schemes/programmes implemented through NGOs by the officers of the Ministry during their tours to States.
 - (iii) Nodal Officer has been appointed for each State to regularly interact with State Governments/ NGOs to review the progress of programmes.
 - (iv) The schemes/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations.
 - (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGOs.